

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:2331
ANSWERED ON:23.07.2004
RESETTLEMENT OF DISPLACED COAL MINE WORKERS
Mahto Shri Tek Lal

Will the Minister of COAL AND MINES be pleased to state:

(a) whether the cases relating to the resettlement of the people displaced on account of coal mines in Jharkhand are pending with various coal companies; (b) if so, the district –wise details thereof; and

(c) the steps being taken by the Government in this regard and the time by which the aforesaid problem is likely to be resolved ?

Answer

THE MINISTER OF STATE COAL AND MINES (DR. DASARI NARAYAN RAO)

(a) No Sir. Resettlement of the people displaced on account of coal mining is a continuous process. Resettlement of people displaced on account of coal mines relates to only such cases where families have lost their home stead and where the company takes physical possession of the acquired land. As reported by Coal India Ltd at the moment there is no such pendency of cases in Jharkhand.

(b) & (c). Does not arise in view of reply to part (a) above.